

THE INDIAN TARIFF (THIRD AMENDMENT) ACT, 1952No. XLV of 1952*Repealed by Act 36 of 1957*

[22nd July, 1952]

An Act further to amend the Indian Tariff Act, 1934**BE** it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Tariff (Third Amendment) Act, 1952.

2. Amendment of section 4A, Act XXXII of 1934.—In section 4A of the Indian Tariff Act, 1934 (hereinafter referred to as the principal Act),—

(a) in sub-section (1), for the words “a temporary amendment” the words “an amendment” shall be substituted; and

(b) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) For the removal of doubts it is hereby declared that any notification approved by Parliament, whether with or without modifications, may be rescinded by the Central Government at any time by notification in the Official Gazette.”

3. Validation of certain notifications.—Notwithstanding anything contained in sub-section (3) of section 4A of the principal Act as in force immediately before the commencement of this Act, the notifications of the Government of India in the Ministry of Finance (Revenue Division), No. S.R.O. 857 and No. S.R.O. 1008, dated the 1st day of June, 1951 and the 30th day of June, 1951, respectively, shall be deemed never to have ceased to have effect, and shall continue to be in force.

Price anna 1 or 1½d.